

HIGH COURT OF JHARKHAND, RANCHI

OFFICE ORDER

No.- 96/R.G.

Dated:- 05.05.2020

In view of COVID- 19 Pandemic crisis and the directives of the State Government for Continuance of Lockdown for further period of two weeks without any relaxation with effect from 04.05.2020 and as per the directions/guidelines by Ministry of Home Affairs, Govt. of India, it is directed that the physical presence of the Officers, Staff and Lawyers in the Court rooms will not be conducive to the social distancing. Accordingly, system of hearing of cases through Video Conferencing with minimum number of Staff and personnel's in High Court shall continue.

It is directed that the system of hearing through Video Conferencing shall continue with some more Courts. Accordingly, the functioning of High Court shall continue with 2 Division Benches and 3 or 4 Single Judges.

E-mentioning for Civil matters be made before Division Bench- I and Criminal Matters before Division Bench – II.

It is further directed that Matrimonial Appeals shall be taken up with the consent of both the parties. Criminal Appeal where appellant is in custody, the matter shall be listed after the entire records including Lower Court Record gets scanned.

Extremely urgent L.P.A. shall be taken up with the consent of both the parties. However, the consent of respondent will not be required in first hearing subject to filing of Caveat by the respondent.

Once the cases are listed and parties do not turn up for hearing, further prayer for listing shall not be entertained.

The direction(s) regarding e-Filing and e-Mentioning given vide Office Order No.-84/RG dated 24/04/2020 of this Court shall continue.

In order to facilitate filing of extremely urgent Bail/Anticipatory Bail Applications from the various Districts, the Registry shall take necessary steps for suspension of the "Note" in Rule 48 (3) of the High Court of Jharkhand Rules, temporarily, authorizing a Notary in every district before whom the affidavit shall be sworn for these applications which shall be filed before the Civil Court. The Filing Section shall issue an acknowledgement to that effect and concerned lawyer shall file the scanned copy of the acknowledgement and copy of the application in the High Court through e-filing system.

The aforesaid directives shall be operative till further orders.

By Order

sd/-

(Registrar General)